

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
HYDERABAD BENCH

OA 666/95

Dated 13-6-95

BETWEEN:

A. Nagender,
S/o A. Chinnaiyah
Aged about 40 years
Occu: Boot Maker,
R/o Perumal Swamy Temple,
Lal Bazar, Secunderabad-10

Applicant

AND

1. UNION OF INDIA
Represented by its Secretary,
Ministry of Defence,
Sena Bhavan, New Delhi-110 011
2. Office Commander,
Andhra Sub Area
Signal Coy, Secunderabad

Respondents

Counsel for the applicant : Shri K. Sudhakar Reddy
Counsel for the Respondents: Shri N.R. Deva Raj

Coram

Hon'ble Shri Justice V. Neeladri Rao, Vice-Chairman
Hon'ble Shri ~~A. B. Sankar~~, Member (Admn.)
R. Naresh Rajan

12

OA 666/95

I AS PER HON'BLE (SHRI R. RANGARAJAN, MEMBER (ADMN.))

JUDGEMENT

Heard both the counsels.

The applicant is a boot maker under the control of (R2) from 19-7-92. It is stated for the applicant that he is entitled for the pay scale of Rs. 260/400 in accordance with the judgement in OA 795/94. The said contention of the applicant is in accordance with the judgement quoted above. But the monetary benefit is limited by this bench in such cases from one year prior to filing of the OA. Hence the OA is disposed of at the admission stage itself, under as the notional pay of the applicant has to be fixed in the scale of Rs. 260/400 with effect from 28-2-83, the monetary benefit has to be given from 9-5-94 as this OA was filed on 9-5-95. No costs.

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(R. RANGARAJAN)
Member (Admn.)

V. NEELADRI RAO
Vice-Chairman

Dated the 13-6-95
Open court dictation

Deputy Registrar (J)

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To

1. The Secretary, Union of India, Ministry of Defence, Sena Bhavan, New Delhi-11.
2. The Office Commander, Andhra Sub Area, Signal Coy, Secunderabad.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr. N. R. Devraj, Sr. CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

R. Rangarajan
13-6-95

With
OA 795

alauqil

OA 795

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN)

DATED ---13-6--- 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in
OA. No.

666/95

TA. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

216/95
Dr

No Specified

